

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Six.

(b) One.

(c) (i) Three.

(ii) One.

(d) (i) One.

(ii) Five.

(iii) Two.

भारतीय प्रशासन सेवा की परीक्षा

१२१७. श्री क० भे० बालश्रीय : क्या गृह-कर्म मंत्री यह बनाने की कृपा करेंगे कि वर्ष १९५६ में भारतीय प्रशासन सेवा में विशेष भर्ती के योजना के अन्तर्गत जो भर्ती की गई थी, क्या उसी की भांति भविष्य में उसके लिये भर्ती करने की कोई प्रस्थापना है ?

गृह-कार्य मन्त्रालय में राज्य-मंत्री (श्री बातार) : विशेष भर्ती योजना के अन्तर्गत भर्ती अभी की जा रही है। द्वितीय पंचवर्षीय योजना की आवश्यकताओं को ध्यान में रखते हुए राज्यों के आई० ए० एस० रुडर में जो वृद्धि करनी पड़ी उससे हुई कमी को पूरा करने के लिए ही यह भर्ती की जा रही है। भविष्य में ऐसी भर्ती की जाने की तब तक कोई सम्भावना नहीं है जब तक कि ऐसी ही परिस्थितियाँ उत्पन्न न हो जाएँ जिससे सामान्य प्रतियोगी परीक्षा के आधार पर सामान्य रूप से की गई भर्ती काफी न हो। फिलहाल ऐसा कोई प्रस्ताव नहीं है।

Representations from Descendants of Sufferers of 1857 Struggle

1218. { Pandit Thakur Das Bhargava:
Dr. Ram Subhag Singh:
Shri Raghunath Singh:
Shri R. S. Lal:

Will the Minister of Home Affairs be pleased to state:

(a) how many representations have been received State-wise from the

descendants of those who suffered as a result of their participation in the War of Independence 1857;

(b) whether Government have made enquiries into such representations;

(c) if so, in how many cases such enquiries have been finalised;

(d) whether Government have framed any rules or principles for the purpose of determining what compensation or relief should be granted by way of restoration of confiscated properties or otherwise in lieu of their sufferings;

(e) if not whether the Government propose to appoint any Committee to go into these cases and propose proper steps or compensation;

(f) by what time Government propose to finally deal with these representations;

(g) whether Government have so far given any relief or compensation to the descendants of those who fought the British or whose ancestors were executed or whose properties were confiscated by the British as a result of participation in the war of Independence; and

(h) if so, in how many cases?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 14—5 from Uttar Pradesh.

4 from Madhya Pradesh,

2 from Bihar,

1 from West Bengal,

1 from Punjab and,

1 from Bombay.

(b) Yes.

(c) 3.

(d) to (f). Government have advised the State Governments to make enquiries and afford suitable relief in deserving cases.

(g) and (h). Six such persons are in receipt of pensions. Relief has been recently sanctioned in the case of two more persons.

Financial Assistance to West Bengal Authors

1219. **Shri Ghosal:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the West Bengal Government has recommended any books of literary and historical importance for granting financial assistance to their authors; and

(b) if so, the number thereof?

The Minister of State in the Ministry of Education and Scientific Research (Dr K. L. Shrimall): (a) Yes, Sir.

(b) Five.

Madras High Court

1220. **Shri Tangamani:** Will the Minister of Home Affairs be pleased to refer to reply given to Unstarred Question No 465 on 2nd August, 1956, and state:

(a) the number of Judges of the Madras High Court as on the 31st March, 1956, and the number of Civil Appeals, Criminal Appeals and Writ Petitions pending on that date;

(b) the number of judges as on 31st March, 1957, and cases pending on that date; and

(c) whether the pending cases have increased since the States Re-organisation?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 11 Judges were working on the Bench of the Madras High Court on 31st March, 1956, and 6663 Civil Appeals, 263 Criminal Appeals and 892 Writ Petitions were pending on that date.

(b) 9 Judges were working on 31st March, 1957 and 5361 Civil Appeals.

357 Criminal Appeals and 937 Writ Petitions were pending on that date.

(c) No.

Bonus for Cantonment Fund Employees

1221. **Shrimati Sucheta Kripalani:** Will the Minister of Defence be pleased to state:

(a) whether the bonus paid to the Cantonment Fund Employees is on wage only or on the total emoluments; and

(b) if on wage, the reason why dearness allowance is not included in the wages while computing the amount of bonus?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) under Rule 39(2) of the Cantonment Fund Rules, 1937, bonus is paid in terms of pay only.

(b) The item "pay" is generally distinct from "allowances" unless special orders exist for treating a portion or whole of any of the allowances as merged in "pay" Such special orders do not exist at present regarding dearness allowance. Hence its exclusion while computing the amount of bonus.

Payment of Gratuity to Cantonment Board Employees

1222. **Shrimati Sucheta Kripalani:** Will the Minister of Defence be pleased to state:

(a) whether gratuity is being paid to the Cantonment Board Employees at the time of retirement; and

(b) if not, the reasons for the same?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) and (b). Under Rule 16 of the Cantonment Fund Servants' Rules, 1937, only those Cantonment Board employees who are not eligible to subscribe to the Cantonment Provident Fund qualify to receive gratuity. For others, the Cantonment Board makes